No. 19013/21/2017-Ad.IVA  
Government of India  
Ministry of Finance  
Department of Revenue  
Central Board of Excise & Customs  

5th Floor, HUDCO Vishala Building  
Bhikaji Cama Place, New Delhi  
Dated, the 11th January, 2018

To,  
Shri Om Parkash Nahliya  
House No. 3076 Block,  
Urban Estate  
Jind, Hariyana -126102

Subject: Non Payment of Terminal Dues in respect of late Shri Arvind Inspector of Customs, Excise & Service Tax at Branch (Gujrat).

Sir,  

I am directed to refer to your representation dated 15.09.2017 received from Prime Minister Office vide PMO ID No. PMO/D/2017/0448461 dated 22.09.2017 on the subject mentioned above and to say that the matter was examined in consultation with the Office of Vadodara –II, CGST & CE Commissionerate. It has been informed that following payment of terminal dues in respect of late Shri Arvind, Ex- Inspector, has been made to his mother Smt. Pushpa Devi

(i) Salary for the month of January for 16 days i.e, 16.01.2017 for Rs.23,470/-.
(ii) Payment of CGEGIS, bill for Rs.60,570/- was prepared on 01.06.2017 and sent for payment and the same was paid to Smt. Pushpa Devi, mother of late Shri Arvind during June, 2017.
(iii) The payment of Rs.24,024/- towards leave encashment has been made to Smt. Pushpa Devi, mother of late Shri Arvind on 10.10.2017.
(iv) The calculation sheet for eligible death gratuity was sent to PAO, Surat for verification and confirmation and the bill for Rs, 2,88,288/- was sent to PAO, Surat for payment on 04.10.2017. After verification and confirmation by PAO, Surat, payment of death gratuity for Rs.2,88,288/- has been made to Smt. Pushpa Devi, mother of late Shri Arvind on 10.10.2017.

Yours faithfully,

(B. Ginkhan Mang)  
Under Secretary to the Govt. of India

Copy to: - Webmaster, D4 Systems & DM, with request to upload this letter in CBEC's Website.